

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 56 of 2021

IN THE MATTER OF:

The Assistant Commissioner of Central Tax **....Appellant**

Vs.

Mr. V. Shanker **....Respondents**
RP for M/s Sri Ramanjaneya Ispat Pvt. Ltd. & Ors.

Present:

For Appellant: **Mr. Joseph Constant Kullu (Assistant Commissioner, Central Tax),
Ms. Samiksha Godiyal, Advocate**

For Respondents: **Mr. Mithun Shashank, Advocate for R-1.
Mr. V. Shankar for RP, R-1
Mr. Y. Suryanarayan for R-2 & 3.**

ORDER
(Virtual Mode)

05.04.2021: Respondent to file Reply within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'for admission (after notice) hearing' on **17th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md